

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

10. \*I.A. 1252/2021  
IN  
C.P.(IB)-4681(MB)/2019

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **09.07.2021**

NAME OF THE PARTIES: IDFC First Bank Limited

V/s

Marvel Realtors And Developers Ltd And Ors

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Counsel for the FC/applicant, Mr. Shyam Kapadia and counsel for the  
Respondent, Mr. Amit Gharte are present through virtual hearing.

**I.A. 1252/2021**

The counsel appearing for the applicant filed the above I.A. 1252/2021 for  
withdrawing the main Company Petition. In view of the settlement terms  
entered into between the parties, the above I.A. 1252/2021 is allowed and  
C.P. 4681/2019 stands disposed of as withdrawn with a liberty to file fresh  
Company Petition in case of any default.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)